

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 01

Excise Appeal No. 10030 of 2014-SM

[Arising Out Of OIA-SUR-EXCUS-001-APP-360-361-13-14 Dated- 25/09/2014 Passed By Commissioner of Central Excise, Customs and Service Tax-SURAT-I(Appeal)]

Mlon Metallica Pvt Ltd

27-28, Aditya Industrial Estate, Vasanwala Compound,
Near Kiran Dyeing, SURAT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

WITH

Excise Appeal No. 10031 of 2014-SM

[Arising Out Of OIA-SUR-EXCUS-001-APP-360-361-13-14 Dated- 25/09/2014 Passed By Commissioner of Central Excise, Customs and Service Tax-SURAT-I(Appeal)]

Rameshchandra I Jariwala

27-28, Aditya Industrial Estate, Vasanwala Compound,
Near Kiran Dyeing, SURAT, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Sanjay Kumar, Superintendent (AR) for the Appellant

CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO. 12723-12724/2024

DATE OF HEARING:13.11.2024

DATE OF DECISION:13.11.2024

Matters pertains to year 2014. The matter has come up earlier also at least nine times on board, even last opportunity is afforded to the party. Despite this, nobody has appeared nor any adjournment request has been

made, even this time. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi